

The word "and" occurring in the third line of the High Court's Circular P.Dis.No.505 of 1953 printed at page 369 of the Criminal Rules of Practice and Circular Orders, 1958, shall be read as "of" (i.e.complaints of torture)

(P.Dis.No.597/60)

(R.O.C.No.61/60-Rules Revision)